

Saturday, 27th December 1856

PROCEEDINGS



OF THE

LEGISLATIVE COUNCIL OF INDIA,

FROM

January to December 1856.

VOL. II.

Published by the Authority of the Council.

175.

CALCUTTA:

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1857.

CONTENTS.

Proceedings of the Legislative Council from January 19, to December 27, 1856,	1
Standing Order for the admission of Reporters for the Public Press,	732a
Index,	733

proposed to move its class. It was true that, in the Report of the Select Committee, it had been said that, if any change were made in the constitution of the Municipal body, it might be proper to republish the Bill. But though such change had been made, he did not, upon consideration, think that it furnished any sufficient ground for republication. It was to be remembered that the question of the best mode of providing for the appointment of Municipal Commissioners had been under agitation for the last three years, and several associated bodies who might be considered to represent the principal classes of the inhabitants, had, during that period, expressed opinions regarding it, and proposed schemes of their own. The Council had had an opportunity of considering these opinions and schemes, and had formed their own judgment as to the course which ought to be followed. It was not likely that their judgment would be affected by any thing that could now be adduced; and he saw no benefit, but rather the reverse, in a further agitation of the subject.

The only other alteration of moment made in the Bill was as to the lighting-rate. The Bill had provided a partial lighting-rate on those streets which would be lighted with gas. That provision had been altered in Committee, the alteration being that there should be a general lighting-rate on the whole town, including streets lighted with oil as well as streets lighted with gas. The question of a lighting-rate had been even more agitated than the question of the formation of a Municipal body. When he had first suggested the introduction of a lighting-rate in the Gas Bill, he had provided that there should be a rate upon his whole town. The inhabitants then had had an opportunity of expressing themselves upon that provision, and had availed themselves of it. The Council had had before them the Petitions received; they had fully discussed the question; and the subject was now exhausted. He did not, therefore, think that, either as to the formation of the Municipal body or as to the lighting rate, there was any sufficient reason for the republication of the Bill; and he should at once move the third reading.

The motion was carried, and the Bill read a third time.

OATHS OF OFFICE.

MR. ALLEN moved that the Bill "concerning the taking of Oaths of Office by

Registrars of Deeds" be read a third time and passed.

The Motion was carried, and the Bill read a third time.

MESSENGER.

MR. GRANT was requested to take the above Bill and the Bill "for appointing Municipal Commissioners and for levying rates and taxes in the Town of Calcutta" to the Governor General for his assent.

Agreed to.

NOTICE OF MOTION.

MR. PEACOCK gave notice that he would, on Saturday next, move the second reading of the Indian Penal Code.

The Council adjourned.

Saturday, December 27th, 1856.

PRESENT.

The Honorable J. A. Dorin, *Vice-President*, in the Chair.

Hon. Major Genl. J. Low,	C. Allen, Esq.
Hon. J. P. Grant.	E. Currie, Esq. and
Hon. B. Peacock,	Hon. Sir A. W. Buller.
D. Elliott, Esq.	

MESSAGES FROM THE GOVERNOR GENERAL.

The following Messages from the Governor General were brought by Mr. Grant and read:—

MESSAGE No. 92.

The Governor General informs the Legislative Council that he has given his assent to the Bill which was passed by them on the 20th December 1856, entitled "A Bill for appointing Municipal Commissioners, and for levying rates and taxes, in the Town of Calcutta."

By order of the Right Honorable the Governor General.

CECIL BEADON,

Secy. to the Govt. of India.

FORT WILLIAM,
The 26th Dec., 1856.

MESSAGE No. 93.

The Governor General informs the Legislative Council that he has given his assent to the Bill which was passed by them on the 20th December 1856, entitled "A Bill

concerning the taking of Oaths of Office by Registers of Deeds."

By order of the Right Honorable the Governor General.

CECIL BEADON,
Secy. to the Govt. of India.

FORT WILLIAM,
The 26th Dec., 1856.

CIVIL AND CRIMINAL PROCEDURE.

THE CLERK reported that he had received by transfer from the Home Department certain Papers, with the following Resolution adopted by the Government of India :

"RESOLUTION—The Right Honorable the Governor General in Council resolves that the first Report of the Law Commissioners, together with the Honorable Court's 'Despatches' relating thereto, and the communications since received on the subject from the Lieutenant-Governor of Bengal, and the Judges of Her Majesty's Supreme Court, be forwarded to the Legislative Council with a view to the consideration of the recommendations of the Law Commissioners in respect to the forms of Civil and Criminal Procedure, and to the enactment of a Law in general accordance therewith.

"His Lordship in Council also resolves that the Code of Procedure, framed by Messrs. Mills and Harrington, and the papers therewith connected, and all other recommendations recently brought forward for the alteration of the present Law of Civil and Criminal Procedure in Bengal, be also forwarded to the Legislative Council.

"His Lordship in Council is of opinion that financial considerations render it at present impossible to sacrifice the large amount of revenue derived from Judicial Stamps.

"The Honorable Mr. Peacock has consented to prepare and bring in a Bill for giving effect to the proposed Codes of Procedure, with the exception noticed in the preceding paragraph.

"The question of amalgamating the Sudder and Supreme Courts, and the formation of a High Court, will be separately considered and reported to the Honorable Court.

SINGAPORE HARBOUR LIGHT.

THE CLERK reported that he had received by transfer from the Home Department copy of an extract of a despatch from the Court of Directors, approving of the less expenses of the Light fixed on the Government Hill at Singapore being debited to the General Revenues of Singapore instead of to the Straits Light Fund, the Light being merely a local one, and affording assistance to such vessels only as enter or leave the harbor at night, and therefore not being a "Straits Light," to the establishment and support of which a toll is payable by every ship passing through the Straits of Malacca or Singapore. The Court suggest, however, that vessels entering Singapore Roads may be charged a certain rate of toll.

MR. ALLEN moved that this communication be printed.

Agreed to.

NOTICES OF MOTION.

MR. GRANT gave notice that, on Saturday next, the Chief Justice (who had been unable to attend to-day) would move the first reading of a Bill "to establish and incorporate an University at Calcutta."

MR. ELIOTT gave notice that, on Saturday next, he would move that the Council resolve itself into a Committee on the Bill "to prevent the over-crowding of Vessels carrying Native Passengers in the Bay of Bengal."

The Council adjourned.

APPENDIX.

STANDING ORDER ADOPTED BY THE COUNCIL ON THE 10TH MAY 1856, FOR THE ADMISSION OF REPORTERS FOR THE PUBLIC PRESS.

ACCOMMODATION shall be provided for Reporters for the Public Press. An application for the admission of a Reporter on behalf of any Newspaper may be made by the Proprietor or Editor of such paper to the Clerk of the Council. The application shall be reported to the Standing Orders Committee, who may direct the Clerk of the Council, to issue an order for the admission of the Reporter named, which order shall continue in force until revoked.

Admission of Reporters for the Public Press.

STANDING ORDERS COMMITTEE

REPORTERS FOR THE PUBLIC PRESS

I N D E X

TO

THE PROCEEDINGS

OF THE

LEGISLATIVE COUNCIL OF INDIA.

VOLUME II.

A.

ABKAREE REVENUE BILL (*Bengal*).

Read 1 ^o ,..	6
Read 2 ^o ,	40
Referred of Select Committee,	65
Bengal Government's communication referred to Select Committee,..					443
Ditto ditto,	509
Report of Select Committee presented,	523
Committee of whole Council,	544
Adjourned,	565
Resumed,	576
Reported,	<i>ib.</i>
Third reading postponed,	601
Re-committed,..	618
Reported,	623
Read 3 ^o ,..	<i>ib.</i>
Messenger,	625
Assent of the Governor General,	676

ABKAREE REVENUE BILL (*Calcutta and Madras*).

Report of Select Committee presented,	4
Committee of whole Council,..	21
Reported,..	<i>ib.</i>
Read 3 ^o ,	28
Messenger,	31
Assent of the Governor General,	32

ADJOURNMENT OF COUNCIL. *See Legislative Council.*

ADMINISTRATION OF ESTATES OF DECEASED EUROPEAN NON-COMMISSIONED OFFICERS AND SOLDIERS *See Soldiers.*

AFFIDAVITS, AFFIRMATIONS, AND SOLEMN DECLARATIONS BILL.

Read 1 ^o ,	382
Read 2 ^o ,	414
Referred to Select Committee,	415

AFFIRMATIONS. *See Affidavits, &c. Bill.*

ALLEN. MR. C.—(*Member for the North Western Provinces.*)

Abkaree Revenue (<i>Bengal</i>) Bill,	..	40, 544, 549, 554 556,	620
Bombay Census Bill,	571
Chowkeydars Punishment Bill,	155
Cognizance of Offences Bill,	20
Conservancy Act Amendment Bill,	474
Conservancy (<i>Military Cantonments</i>) Bill,	383
Conservancy (<i>Presidency Towns and Straits</i>) Bill.	226, 288, 290,		
		371, 375,	379
Desertion of European Soldiers Bill,	166, 184
Hindoo Widow Marriage Bill,	438
Landholder's Liability Bill,	430
Lands for Public Purposes Bill,	534
Lighting and Drainage of Calcutta,	100, 110
Moonsiffs and Tuhsceldars (<i>North Western Provinces</i>) Criminal Jurisdiction Bill,	495, 525, 526
Municipal Assessment (<i>General</i>) Bill,	648
Municipal Assessment (<i>Straits</i>) Bill,	411
Opium (<i>Bengal</i>) Bill,	512
Patents Bill,	...	56, 57, 58, 75, 87,	90
Petition of Singapore Inhabitants,	643
Petty Offenders and Witnesses Bill	234, 281
Point of Order,	639
Police Bill (<i>Presidency Towns and Straits</i>).	239, 242, 244, 261,		285
Police Chowkeydars (<i>Bengal</i>) Bill,	..	500, 503, 504, 506,	507
Registers of Deeds (<i>Oaths of Office</i>) Bill,	489
Sale of Lands Bill,	15
Standing Orders,	92, 93
Straits' Excise Law,	276
Straits' Ferries,	580
Water-supply (<i>Bombay</i>) Bill,	..	127, 129, 130, 144,	145

AMERNS BILL (*Bengal.*)

Report of Select Committee presented,	160
Committee of whole Council,	197
Reported,	198
Third reading postponed,	201
Agra Government's communication to be printed,	233
Re-committed,	274
Reported,	276
Read 3 ^o ,	<i>ib.</i>
Messenger,	277
Assent of the Governor General,	301

ARREARS OF REVENUE UNDER RYOTWAR SETTLEMENTS. *See Ryotwar Balances (Madras) Bill.*

ARTICLES OF WAR (*Native Army*). (*Repeal of 144th Article*)

Communication of Judge Advocate General at Bombay, to be printed, 444

ARTICLES OF WAR (*Native Army*) AMENDMENT BILL. (*Extension of 101st Article regarding trial by European Courts Martial.*)

Correspondence between Military Department and Resident at Hyderabad, reported, 430
 Read 1^o, 447
 Read 2^o, 461
 Referred to Select Committee, 488

ARTICLES OF WAR (*Native Army*) AMENDMENT BILL. (*Extension of 122nd Article regarding intent to murder.*)

Commander-in-Chief added to Select Committee, 22
 Report of Select Committee presented, 155
 Committee of whole Council, 165
 Reported, 181
 Read 3^o, 183
 Messenger, 198
 Assent of the Governor General, 200

ARTICLES OF WAR (*Native Army*) AMENDMENT BILL. (*Forfeiture of pay and service in certain cases.*)

Read 1^o 4
 Read 2^o, 26
 Referred to Select Committee, 28

ASSESSMENT. *See Municipal* ———

B.

BANKS.

Petition of Calcutta Bankers regarding forged endorsements, to be printed, 578
 Ditto referred to Select Committee, 621

BENGOAL MARINERS' AND GENERAL WIDOWS' FUND.

Petition of ——— for an Act of dissolution referred to Select Committee, 65
 Report of Select Committee presented, 421
 Bill read 1^o, 422
 Read 2^o, 453
 Referred to Select Committee, 458
 Report of Select Committee presented, 627
 Committee of whole Council, 673
 Reported, *ib.*
 Read 3^o, 679
 Messenger, 713
 Assent of the Governor General, 715

BILLS OF EXCHANGE AND PROMISSORY NOTES BILL.

Read 2^o and referred to Select Committee, 10

BILLS OF LADING BILL.

Report of Select Committee presented,	155
Committee of whole Council,	164
Reported,	181
Read 3 ^o ,	183
Messenger,	198
Assent of the Governor General,	199

BIRTHS. See Registration of————.

BOMBAY CENSUS BILL.

Read 1 ^o ,	531
Read 2 ^o ,	570
Referred to Select Committee,	577

BULLER. HON. SIR A. W. —

Article of War (122nd) Amendment Bill,	165
Conservancy Act Amendment Bill,	475
Conservancy Bill (<i>Presidency Towns and Straits</i>)	212, 230, 232,			
			371,	373
Desertion of European Soldiers Bill,	174
Execution of Criminal Process Bill,	67
Malabar Outrages Bill,	69
Patents Bill,	54, 57, 62, 63,	71
Petty Offenders and Witnesses Bill,	280
Police Bill (<i>Presidency Towns and Straits</i>)	238, 239, 247, 250,			
			251, 268, 285,	368
Police Chowkeydars (<i>Bengal</i>) Bill,	503
Under-Tenures,..	297, 298,	318

C.

CALCUTTA. See Suburbs of———— and Howrah.

CALCUTTA REVENUE. (*Stamp-Duties*) BILL

Read 1 ^o ,	274
Read 2 ^o ,	302
Referred to Select Committee,	319
Report of Select Committee presented	459
Committee of whole Council,	498
Reported,	509
Read 3 ^o ,	521
Messenger,	ib.
Assent of the Governor General,	528

CARRIERS BY LAND. PROTECTION OF ———

Petition of Manager of North Western Dāk Company, presented,	716
--	----	----	----	-----

CATTLE. DESTRUCTION OF ——— BILL (*Bengal.*)

Report of Select Committee presented,	4
Committee of whole Council,	21
Reported,	ib.
Read 3 ^o ,	28
Messenger,	31
Assent of the Governor General,	32

CATTLE TRASPASS.

Madras Government's communication referred to Select Committee, ..	71
Report of Select Committee presented,	160
Bill read 1 ^o ,	161
Read 2 ^o ,	201
Referred to Select Committee,	232
Petition of Indigo Planters Association to be printed,	416
Bombay Government's communication referred to Select Committee, ..	522
Petition of British Indian Association referred to Select Committee, ..	602
Report of Select Committee, presented,	716

CENSUS. See *Bombay* ———— *Bill*.CHOWKHYDARS (*Police*) *Bill* (*Bengal*).

Petition of British Indian Association referred to Select Committee ..	430
Report of Select Committee presented,	430
Committee of whole Council postponed,	490
Petition of Bengal Zemindars, &c. for republication of <i>Bill</i> , presented and read,	492
Committee of whole Council,	499
Reported,	509
To be re-published,	ib.
Petition of British Indian Association read,	598
Re-committed,	599
Reported,	600
Read 3 ^o ,	ib.
Messenger,	602
Petition of Bengal Zemindars, &c. presented,	ib.
Assent of the Governor General,	627

CHOWKHYDARS. PUNISHMENT OF ———— *Bill*.

Read 1 ^o ,	155
Read 2 ^o ,	164
Referred to Select Committee,	182

COGNIZANCE OF OFFENCES *Bill*.

Committee of whole Council,	11
Reported,	13
Re-committed,	20
Reported,	ib.
Read 3 ^o ,	ib.
Messenger,	21
Assent of the Governor General,	32

COLVILLE, HON. SIR J. W.—(*Chief Justice*.)

Abkaree Revenue (<i>Bengal</i>) <i>Bill</i> ,	551, 557, 561
Adjournment of the Council,	115, 141, 159, 339
Articles of War (<i>Forfeiture of pay and service</i>) Amendment <i>Bill</i> , 26, ..	27
Conservancy Act Amendment <i>Bill</i> ,	466
Conservancy <i>Bill</i> (<i>Presidency Towns and Straits</i>), 201, 202, 203, 205, 207, 208, 210, 211, 210, 222, 232	

COLVILLE, HON. SIR J. W.—(*Chief Justice*)—Continued.

Desertion of European Soldiers Bill,	170, 171, 179,	180
Execution of Criminal Process Bill,	481,	486
Governor General,	120	
Hindoo Polygamy,	489	
Hindoo Widow Marriage Bill,	439,	440
Imprisonment of Criminals (<i>Straits</i>) Bill,	539	
Land Revenue (<i>Madras</i>) Bill,	192,	197
Lighting and Drainage of Calcutta,	110, 669, 695,	706
Moonsiffs and Tuhseeldars (<i>North Western Provinces</i>) Criminal Jurisdiction Bill,	626	
Municipal Assessment (<i>Calcutta</i>) Bill,	650, 661, 669, 695,	700
Municipal Assessment (<i>General</i>) Bill,	650	
Municipal Assessment (<i>Madras</i>) Bill,	679	
Patents Bill,	81,	83
Police Bill (<i>Presidency Towns and Straits</i>)	235, 237, 239, 241,	
	242, 243, 245, 249,	
	254, 257, 259,	
	264, 266, 267,	268
Police Chowkeydars (<i>Bengal</i>) Bill,	500,	503
Registers of Deeds (<i>Oaths of Office</i>) Bill,	497	
Ryotwar Balances (<i>Madras</i>) Bill,	629, 636,	637
Sale of Lands Bill,	17	
Standing Orders,	93	
Under-Tenures,	295, 296, 302, 310, 311, 314, 316,	
	317, 318, 325, 333,	337
Water-supply (<i>Bombay</i>) Bill,	131, 144,	147

COMMANDER-IN-CHIEF.

Article of War (122nd) Amendment Bill,	165	
Conservancy Bill (<i>Military Cantonments</i>)	339, 388,	391
Conservancy Bill (<i>Presidency Towns and Straits</i>)	378	
European Soldiers Desertion Bill,	169, 176,	189
Evidence (<i>Legislative Council</i>) Bill.	593	
Point of order,	<i>ib.</i>	
Under-Tenures Bill,	336	

COMMITTEES OF WHOLE COUNCIL. (*Motions for ——— and Reports*).

Abkaree Revenue (<i>Bengal</i>) Bill. (<i>with an instruction</i>)	544
Adjourned,	565
Resumed,	576
Reported,	<i>ib.</i>
Abkaree Revenue (<i>Calcutta and Madras</i>) Bill. (<i>with an instruction</i>),	21
Report,.. .. .	<i>ib.</i>
Amcens (<i>Bengal</i>) Bill. (<i>with an instruction</i>)	197
Report,.. .. .	198
Article of War (122nd) Amendment Bill. (<i>with an instruction</i>) ..	165
Report,	181
Bengal Mariners' and General Widows' Fund Bill. (<i>with an instruction</i>)	673
Report.	<i>ib.</i>

COMMITTEE OF WHOLE COUNCIL. (*Motions for ——— and Reports*).—Continued.

Bills of Lading Bill,	164
Report,.. .. .	181
Calcutta Revenue Bill. (<i>with an instruction</i>)	498
Report,.. .. .	509
Cattle Destruction Bill. (<i>with an instruction</i>)... .. .	21
Report,.. .. .	<i>ib.</i>
Cognizance of Offences Bill. (<i>with an instruction</i>)	11
Report,.. .. .	13
Conservancy Bill. (<i>with an instruction</i>)	201
Adjourned,	232
Postponed,.. .. .	235
Resumed,	285
Reported,	293
Desertion of European Soldiers Bill. (<i>with an instruction</i>)	166
Report,	181
Execution of Criminal Process Bill,	481
Report,	487
Hindoo Widows Marriage Bill. (<i>with an instruction</i>)	434
Report,	443
Inspector of Prisons (<i>Bombay</i>) Bill. (<i>with an instruction</i>)	118
Report,	120
Malabar Outrages Bill,	67
Report,	70
Municipal Assessment (<i>Calcutta</i>) Bill. (<i>with an instruction</i>)	652
Adjourned,	671
Resumed,	679
Reported,	713
Municipal Assessment (<i>General</i>) Bill. (<i>with an instruction</i>)	644
Report,	673
Municipal Assessment (<i>Madras</i>) Bill. (<i>with an instruction</i>)	671
Report,	673
Municipal Assessment (<i>Straits</i>) Bill. (<i>with an instruction</i>)	672
Report,	673
Patents Bill. (<i>with an instruction</i>)	45
Adjourned,	64
Resumed,	70
Reported,	71
Police Bill. (<i>with an instruction</i>)	235
Adjourned,	273
Resumed,	281
Reported,	293
Police Chowkeydars (<i>Bengal</i>) Bill. (<i>with an instruction</i>)	499
Report,.. .. .	509
Port-dues and Fees Bill,	498
Report,.. .. .	509
Ryotwar Balances (<i>Madras</i>) Bill. (<i>with an instruction</i>)	635
Report,	639
Tolls (<i>Kurratiya River</i>) Bill. (<i>with an instruction</i>)	627
Report,	628

COMMITTEES OF WHOLE COUNCIL. (*Motions for ———— and Reports*).—*Continued.*

Under-Tenures Bill. (<i>with an instruction</i>)	302
Adjourned,	318
Resumed,	321
Reported,	322
Water-supply (<i>Bombay</i>) Bill. (<i>with an instruction</i>)	141
Report,	154

COMMITTEES. SELECT ————. (*Motions for ———— and Reports.*)

Abkarce Revenue Bill (<i>Bengal</i>)	65
Report,	523
Abkarce Revenue Bill (<i>Calcutta and Madras</i>). Report,	4
Affidavits, Affirmations, and Solemn Declarations Bill	415
Ameens Bill (<i>Bengal</i>). Report	160
Article of War (122nd) Amendment Bill. Report	155
Article of War (101st) Extension Bill	488
Articles of War (<i>forfeiture of pay and service</i>) Amendment Bill	28
Banker's (<i>Calcutta</i>) Petition regarding forged endorsements	624
Bengal Mariners' and General Widows' Fund Bill	458
Report	627
Bengal Mariner's and General Widows' Fund's Petition	65
Report,	421
Bills of Exchange and Promissory Notes Bill... .. .	11
Bills of Lading Bill. Report	155
Bombay Census Bill	577
Calcutta Revenue Bill	319
Report	459
Cattle Destruction Bill (<i>Bengal</i>). Report	4
Cattle Trespass Bill... .. .	232
Report,	716
Cattle Trespass Projects Report	160
Chowkeydars Punishment Bill	182
Conservancy Act Amendment Bill,	488
Conservancy (<i>Military Cantonments</i>) Bill (<i>with an instruction</i>)	392
Conservancy (<i>Presidency Towns and Straits</i>) Bill. Report	183
Desertion of European Soldiers Bill Report... .. .	155
Evidence (<i>Legislative Council</i>)	595
Execution of Criminal Process Bill	72
Report	444
Ferries (<i>Straits</i>) Bill	602
Fires prevention (<i>Calcutta</i>) Bill. Report	414
Hindoo Widows Marriage Bill	11
Report (<i>presented</i>)	273
,, (<i>withdrawn</i>)	293
,, (<i>again presented</i>)	339
Imprisonment of Criminals (<i>Straits</i>) Bill	576
Indian Navy Mutiny Act Amendment Bill	458
Inspector of Prisons (<i>Bombay</i>) Bill. Report... .. .	74
Joint-Stock Companies Bill,	674

COMMITTEES. SELECT ————. (*Motions for ———— and Reports.*) *Continued.*

Land Customs (<i>Bombay</i>) Bill	538
Landholders Liability Bill	488
Land Revenue (<i>Madras</i>) Bill. Report	160
Lands for public purposes. Report	529
Lands for public purposes Bill	576
Lighting (<i>Calcutta</i>) Bill. Report	33
Moonsiffs and Tahseeldars (<i>N. W. P.</i>) Criminal Jurisdiction Bill	527
Municipal Assessment Bill (<i>Calcutta</i>)	421
Report,	631
Municipal Assessment Bill (<i>General</i>)	415
Report	626
Municipal Assessment Bill (<i>Madras</i>)	415
Report	626
Municipal Assessment Bill (<i>Straits</i>)	415
Report	626
Municipal Projects of Law. Report submitting Municipal Assessment				
Bills	400
Municipal Taxes Bill (<i>Bombay</i>). Report	161
Native Passenger Ships Bill	577
Native Passenger Vessels (<i>Bay of Bengal</i>) Bill	491
Report,	716
Nawab of the Carnatic Bill	628
Opium Bill (<i>Bengal</i>)	521
Patents Bill. Report...	24
Penal Code (<i>as prepared by the Indian Law Commissioners</i>). Report,				644
Petty Offenders and Witnesses Bill,	318
Piratical Vessels (<i>Straits</i>) Bill	596
Police Bill (<i>Presidency Towns and Straits</i>). Report	201
Police Chowkeydars Bill (<i>Bengal</i>). Report	430
Port-dues and Fees Bill (<i>with an instruction</i>)	413
Report	493
Pre-emption Law. Report on Mr. Lantour's Petition	74
Rape Bill (<i>Bengal and Madras</i>)	159
Registers of Deeds (<i>Oaths of Office</i>) Bill	509
Report	631
Ryotwar Balances (<i>Madras</i>) Bill (<i>with an instruction</i>)	628
Report	631
Sale of Lands Bill (<i>Bengal</i>)	22
Straits Excise Project. Report	160
Suburbs of Calcutta and Howrah Bill	565
Tobacco Duties Bill (<i>Bombay</i>)	527
Tolls (<i>Kurratiya River</i>) Bill	413
Report	603
Transportation of Convicts (<i>Straits</i>)	490
Uncovenanted Agency (<i>Madras</i>) Bill,	714
Under-Tenures Bill (<i>Bengal</i>). Report	273
Water-supply (<i>Bombay</i>) Bill (<i>with an instruction</i>)	130
Report	141

CONSERVANCY ACT (<i>Presidency Towns and Straits Settlement</i>) AMENDMENT BILL.	
Read 1 ^o ,	449
Read 2 ^o ,	463
Referred to Select Committee...	488
CONSERVANCY BILL. (<i>Military Cantonments</i>).	
Papers and Draft Rules to be printed,	3
Bill read 1 ^o ,	339
Read 2 ^o ,	383
Referred to Select Committee (with an instruction,)	392
CONSERVANCY BILL. (<i>Presidency Towns and Straits Settlement</i>.)	
Petition of Madras Rate-payers referred to Select Committee,	2
Petition of Bombay Association regarding Burials and Burial-grounds referred to Select Committee,	<i>ib.</i>
Madras Government's communication referred to Select Committee,	21
Bombay Government's communication regarding Burials and Burial-grounds referred to Select Committee,	22
Bombay Government's communication on same subject referred to Select Committee,	65
Bombay Government's communication referred to Select Committee,	140
Petition of Calcutta licensed Spirit-Vendors referred to Select Committee,	155
Bombay Government's communication regarding depth of graves referred to Select Committee,	158
Petition of Mahomedan Association referred to Select Committee,	160
Report of Select Committee presented,	183
Committee of whole Council,	201
Adjourned,	232
Petition of Calcutta Inhabitants to be printed,	234
Adjourned Committee of whole Council postponed	235
Resumed,	285
Reported,	293
Re-committal postponed,	324
Re-committed,	369
Reported,	381
Read 3 ^o ,	396
Messenger,	<i>ib.</i>
Assent of the Governor General,	398
COURT OF WARDS BILL (<i>Bengal</i>).	
Mr. Elliott added to Select Committee,..	21
Bengal Government's communication referred to Select Committee,..	140
CRIMINAL PROCESS. See Execution of ——— Bill.	
CRIMINALS. See Imprisonment of ——— Bill (<i>Straits</i>).	
CURRIE, MR. E.—(<i>Member for Bengal</i>.)	
Abkaree Revenue (<i>Bengal</i>) Bill, 6, 43, 547, 549, 550, 553, 555, 559,	623
Adjournment of the Council,	338
Amcens (<i>Bengal</i>) Bill,	198, 201, 275, 276

CURRIE, MR. E.—(Member for Bengal).—Continued.

	Calcutta Revenue Bill,	274
	Cattle Trespass Bill,	161
	Conservancy Bill (<i>Presidency Towns and Straits</i>) 202, 203, 218, 221, 228, 229, 286, 288, 290, 291, 292, 370, 371, 379,	380
	Execution of Criminal Process Bill,	21, 66, 486, 487
	Hindoo Widow Marriage Bill,	440, 442
	Lighting and Drainage of Calcutta,	33, 93, 103, 104, 112, 667, 670, 680, 687, 696, 710, 722, 727
	Mونسiffs and Tuhspeldars (<i>N. W. P.</i>) Criminal Jurisdiction Bill,	521
	Municipal Assessment (<i>Calcutta</i>) Bill, .. 402, 419, 443, 656, 661, 667, 670, 680, 687, 696, 710, 713, 716, 722, 727,	728
	Municipal Assessment (<i>General</i>) Bill,	643, 644, 615, 652
	Municipal Assessment (<i>Madras</i>) Bill,	678, 679
	Opium Bill (<i>Bengal</i>)	459, 518, 520
	Patent Bill,	57, 90
	Police Bill (<i>Presidency Towns and Straits,</i>) 257, 262, 265, 282, 283, 284, 285, 365, 366, 367,	395
	Police Chowkeydars (<i>Bengal</i>) Bill, 490, 493, 499, 500, 501, 502, 504, 505, 507, 508, 508, 599, 600,	601
	Rape Bill (<i>Bengal and Madras,</i>)	123
	Registry of Landed Estates	28
	Ryotwar Balances (<i>Madras</i>) Bill,	628, 637
	Sale of Lands Bill,	14
	Sonthal Districts Bill,	676
	Suburbs of Calcutta and Howrah Bill,	536, 538
	Tobacco Duties (<i>Bombay</i>) Bill,	526
	Tolls (<i>Kurratiya River</i>) Bill,	341
	Under-Tenures, 295, 298, 308, 312, 313, 314, 315, 316, 317, 318, 321, 322, 326, 338, 344, 352, 357,	360
	Water Supply (<i>Bombay</i>) Bill,	152

CUSTOMS. See *Land ——— Bill (Bombay).*

D.

DESEPTION OF EUROPEAN SOLDIERS. See *Soldiers.*

DECLARATIONS (SOLEMN). See *Affidavits, &c. Bill.*

DIVISIONS OF THE COUNCIL.

	On amendment in Section XVI of the Patents Bill,	90
	„ amendment on motion to instruct Standing Orders Committee to prepare a Standing Order regarding notice of amendments in Committees of whole Council,	93

DIVISIONS OF THE COUNCIL.—*Continued.*

On motion respecting Calcutta lighting Report,	114
„ third reading of Desertion of European Soldiers Bill, ..	192
„ Mr. Peacock's amendment in Section X of the Conservancy Bill, ..	211
„ Mr. Elliott's amendment in Section XII of same Bill, ..	214
„ Ditto ditto in Section XIX of ditto,	221
„ Section XIX of ditto,	222
„ Section XXV of ditto,	225
„ Section CXXIV of ditto,	228
„ motion for committal of Police Bill,.. .. .	236
„ Sir J. Colvile's amendment in Section XXI of the same Bill, ..	245
„ Mr. Elliott's amendment in Section XXV ditto,	246
„ Mr. Peacock's amendment in Section XXVI ditto,	247
„ Sir A. Buller's amendment in Section XXIX ditto,.. .. .	251
„ Clause 2 Section XXXIV of same Bill,	258
„ Section XXXIV of same Bill,	ib.
„ Clause 12 Section LXXIX of same Bill,	263
„ Mr. Elliott's new Section after Section XCIV of the Bill, ..	267
„ Mr. LeGeyt's motion to omit a Clause from the Schedule of the same Bill,	273
„ Mr. Peacock's Proviso to Interpretation Clause of Conservancy Bill,	291
„ Mr. Elliott's amendment regarding corporal punishment in Section XXVI of Police Bill,	363
„ Mr. Currie's motion to omit Proviso to Interpretation Clause of Conservancy Bill,	371
„ second reading of Conservancy Act (Presidency Towns and Straits) Amendment Bill,	481
„ motion to omit Section IV of Abkaree Revenue (Bengal) Bill,..	552
„ Mr. Currie's amendment in Section XL of same Bill,	555
„ motion to omit Sections LXXXI to LXXXV of same Bill,	564
„ Mr. Currie's amendment in Section XL of Abkaree Revenue (Bengal) Bill,	622
„ Section IV of Municipal Assessment (<i>Calcutta</i>) Bill,	660
„ Section XXIV of Ditto,	709
„ proposed Water-supply Section in same Bill,	712

DOBIN. HONORABLE J. A.—(*Vice President.*)

Adjournment of the Council,	339
Conservancy Bill (<i>Presidency Towns and Straits.</i>) .. 202, 212, 213	
Lighting and Drainage of Calcutta,	670
Municipal Assessment (<i>Calcutta</i>) Bill,	670
Portrait of the Marquis of Dalhousie,	673

E.

ELLIOTT. MR. D.—(*Member for Madras.*)

Adjournment of the Council,	338
Article of War (101st) Amendment Bill,	461
Conservancy Act Amendment Bill,	463

ELLIOTT. MR. D.—*Member for Madras.*—Continued.

Conservancy Bill (<i>Presidency Towns and Straits</i>)	183, 201, 202, 204, 206, 207, 208, 210, 211, 212, 213, 217, 221, 225, 227, 228, 229, 231, 232, 370, 371, 373
Desertion of European Soldiers Bill,	176
Evidence (<i>Legislative Council</i>) Bill,	594
Execution of Criminal Process Bill,	66
Inspector of Prisons Bill,	74, 119, 139
Land Revenue (<i>Madras</i>) Bill,	196, 197
Lighting and Drainage of Calcutta,	413, 700, 707, 710
Malabar Outrages Bill,	33, 68, 69
Moonsiffs and Tuhseeldars (<i>North Western Provinces</i>) Criminal Jurisdiction Bill,	523, 525
Municipal Assessment (<i>Calcutta</i>) Bill,	413, 700, 707, 710
Municipal Assessment (<i>General</i>) Bill,	400, 413, 414, 647
Municipal Assessment (<i>Madras</i>) Bill,	408, 413, 671, 679
Municipal Assessment (<i>Straits</i>) Bill,	413
Native Passenger Ships Bill,	529
Native Passenger Vessels (<i>Bay of Bengal</i>) Bill,	444
Nawab of the Carnatic Bill,	613
Opium (<i>Bengal</i>) Bill,	519
Patents Bill,	86
Police Bill (<i>Presidency Towns and Straits.</i>)	183, 235, 237, 238, 241, 242, 243, 245, 248, 249, 255, 257, 258, 260, 263, 267, 272, 360, 361, 363, 364, 365, 367, 369, 381, 393, 394, 395
Police Chowkeydars (<i>Bengal</i>) Bill,	501
Port Dues and Fees Bill,	382, 493
Ryotwar Balances (<i>Madras</i>) Bill,	614, 628, 629
Uncovenanted Agency (<i>Madras</i>) Bill,	631, 636, 637, 638
Water-supply (<i>Bombay</i>) Bill,	145, 151

EMIGRATION.

Communication from Foreign Department regarding punishment of immigrant laborers in Pegu breaking their engagements, referred to Penal Code Committee,	182
Communication from Colonial Secretary, Cape of Good Hope, respect- ing ——— to Natal, reported,	200
Ditto to be printed,	319

EMIGRATION BILL (*To empower the Governor General in Council to suspend certain Acts.*)

Read 1 ^o ,	541
Read 2 ^o ,	575
Standing Orders suspended,	<i>ib.</i>
Committee of whole Council,	<i>ib.</i>

EMIGRATION BILL (*To empower the Governor General in Council to suspend certain Acts*).—*Continued.*

Reported,	576
Read 3 ^o ,	<i>ib.</i>
Messenger,	577
Assent of the Governor General,	578

EUROPEAN SOLDIERS. DESERTION OF ——— *See Soldiers.*

EVIDENCE. TAKING OF ——— **BY THE LEGISLATIVE COUNCIL.**

Bill read 1 ^o ,	532
Withdrawn,	581
Question referred to Select Committee,	595

EXCISE LAW (*Straits*).

Report of Select Committee presented,	160
Ditto adopted,	276

EXECUTION OF CRIMINAL PROCESS BILL.

Read 1 ^o ,	21
Read 2 ^o ,	66
Referred to Select Committee,	72
Petition of British Indian Association referred to Select Committee,	430
Report of Select Committee presented,	441
Committee of whole Council,	481
Reported,	487
Read 3 ^o ,	498
Messenger,	521
Assent of the Governor General,	528

F.

FERRIES (*Straits*).

Communication from Straits Government reported,	580
Bill read 1 ^o ,	584
Read 2 ^o ,	599
Referred to Select Committee,	602

FIRES PREVENTION (*Calcutta*) **BILL.**

Report of Select Committee presented,	414
Ditto adopted,	429

G.

GAS. *See Lighting* (*Calcutta*) *Bill.*

.. *Municipal Assessment* (*Calcutta*) *Bill.*

GOVERNOR GENERAL.

Address of the Marquis of Dalhousie,	118
Resolution conveying vote of thanks to His Lordship,	120
Vice President communicates reply,	122
Reply to be entered in the Journal,	128
Message to the ——— in Council for a Portrait of the Marquis of Dalhousie,	673
Messenger,	713

GRANT. HONORABLE J. P. ———

Abkaree Revenue (<i>Bengal</i>) Bill,	549, 562
Adjournment of the Council,	338
Conservancy Act Amendment Bill,	470
Conservancy Bill (<i>Presidency Towns and Straits</i>), .. 290, 371,	376
Desertion of European Soldiers Bill,	175, 178
Evidence (<i>Legislative Council</i>) Bill,	590
Hindoo Widow Marriage Bill, 11, 293, 437, 438,	442
Lighting and Drainage of Calcutta, .. 101, 113, 608, 704.	708
Malabar Outrages Bill,	69
Marriages of Hindoos,	419, 492
Municipal Assessment (<i>Calcutta</i>) Bill, .. 658, 668, 704,	708
Municipal Assessment (<i>Madras</i>) Bill,	671
Patents Bill,	88, 89
Penal Code,	22
Petition of British Indian Association regarding wrongful acts of public Officers,	379
Points of Order,	391, 398
Police Bill (<i>Presidency Towns and Straits</i>),	285
Ryotwar Balances (<i>Madras</i>), Bill,	637
Sale of Lands Bill,	18
Sonthal Districts,	295
Standing Orders,	92, 93
Under-Tenures,	297, 314, 317, 330, 337
Water-supply (<i>Bombay</i>) Bill,	135, 142 150
GUARDIANSHIP OF MINORS BILL (<i>Bengal</i>).	
Mr. Elliott added to Select Committee,	20
Bengal Government's communication referred to Select Committee, ..	141

II.

HINDOO POLYGAMY. See *Marriages of Hindoos*.

HINDOO WIDOW MARRIAGE. See *Marriage of Hindoo Widows Bill*.

HOTELS, TAVERNS, AND LIQUOR SHOPS.

Petition of Calcutta Inhabitants about closing ——— on Sun- days, to be printed,	414
--	-----

HOWRAH. See *Suburbs of Calcutta and ———*.

I.

IMPRISONMENT OF CRIMINALS (*Straits*) BILL.

Read 1 ^o ,	539
Read 2 ^o ,	570
Referred to Select Committee,	576

INDIAN NAVY MUTINY ACT AMENDMENT BILL. (*To Amend Act XII of 1844.*)

Read 1 ^o ,	427
Read 2 ^o ,	453
Referred to Select Committee,	458

J.

JAILS. *See Prisons.*

JOINT STOCK COMPANIES BILL.

Petition of Calcutta Merchants for a Limited Liability Law, to be printed	116
First reading postponed,.. .. .	599
Read 1 ^o ,	603
Read 2 ^o ,	644
Referred to Select Committee,	674

K.

KOOLIN POLYGAMY. *See Marriages of Hindoos.*

KURRATIYA TOLLS. *See Tolls.*

L.

LAND. *See Sales of ——— for arrears of Revenue.*

LAND CUSTOMS BILL (*Bombay*).

Second reading postponed,	141
Withdrawn,	156
First reading of new Bill postponed,	161
Motion for second reading of former Bill withdrawn,	496
New Bill read 1 ^o ,	511
Read 2 ^o and referred to Select Committee,	537
Bengal Government's communication referred to Select Committee,	675

LANDED ESTATES. *See Registry of ———*

LANDHOLDERS LIABILITY BILL. (*Extension of Regulation VI. 1810 of the Bengal Code*).

Read 1 ^o ,	430
Read 2 ^o ,	464
Referred to Select Committee,	488

LAND REVENUE BILL (*Madras*).

Petition of Madras Native Association referred to Select Committee,	3
Report of Select Committee presented,	160
Committee of whole Council postponed,	192

LANDS FOR PUBLIC PURPOSES.

Report of Select Committee presented,	529
Bill read 1 ^o ,	534
Read 2 ^o ,	568
Referred to Select Committee,	576
Remarks by Straits' Governor referred to Select Committee,	601

LEGIST. MR. P. W. ——— (*Member for Bombay*).

Abkaree Revenue (<i>Bengal</i>) Bill,	556, 557
Articles of War (<i>forfeiture of pay and service</i>) Amendment Bill, 4, 26,	27
Bombay Census Bill,	531, 573
Conservancy Bill (<i>Presidency Towns and Straits</i>)	204, 209, 213, 214, 220, 225, 230
Desertion of European Soldiers Bill,	171, 172, 175, 177, 178, 190

LaGUY. P. W. ——— (Member for Bombay.)— Continued.

Evidence (<i>Legislative Council</i>) Bill,	532, 539,	595
Hindoo Widow Marriage Bill,	23
Land Customs (<i>Bombay</i>) Bill,	158, 497,	511
Lands for public purposes Bill,	562
Lighting and Drainage of Calcutta,	113, 656,	702
Malabar Outrages Bill,	69
Municipal Assessment (<i>Calcutta</i>) Bill,	662, 702
Municipal Assessment (<i>General</i>) Bill,	645
Patents Bill,	60, 88
Police Bill (<i>Presidency Towns and Straits</i>),	241, 245, 247, 261,	
	264, 268, 269,	272
Police Chowkeydars (<i>Bengal</i>) Bill,	607
Tobacco Duties (<i>Bombay</i>) Bill,	493, 527
Transportation of Convicts (<i>Straits</i>),	490
Water-supply (<i>Bombay</i>) Bill, .. 116, 124, 129, 130, 132,		
	139, 142, 143, 144,	151

LEGISLATIVE COUNCIL.

Adjourned to Friday 29th February	115
.. .. Tuesday 11th March,	141
.. for the Governor General's assent to the Water-supply (<i>Bombay</i>) Bill,	154
.. from 15th to 29th March,	159
.. .. 17th to 31st May,	338
.. .. 20th September to 1st November,	596
No meeting, for want of quorum, on 1st November,	id.
<i>See Evidence (————,) Bill.</i>		

LIABILITY OF LANDHOLDERS IN RESPECT OF CERTAIN OFFENCES. *See Landholders Liability Bill.*

LIABILITY OF PARTNERS. *See Joint-Stock Companies Bill.* 503

LIGHT. *See Singapore Harbour* ———

LIGHTING (*Calcutta*) BILL.

Report of Select Committee presented,	33
Ditto referred to Municipal Committee (with instruction regarding drainage),	93

LIMITED LIABILITY. *See Joint-Stock Companies Bill.*

LIQUOR-SHOPS. *See Hotels, Taverns, and* ———

M.

MALABAR OUTRAGES BILL.

Read 1 ^o ,	33
Read 2 ^o ,	66
Standing Orders suspended,	67
Committee of whole Council,	id.
Reported,	70
Read 3 ^o ,	id.

MALABAR OUTRAGES BILL.—Continued:		
67	Messenger,	70
83	Assent of the Governor General,	73
MARINE PROJECTS OF LAW.		
139	Petition of Arab Merchants, &c., regarding desertion of Arab Seamen, referred to Select Committee,	2
140	Bengal Government's communication, regarding revision of Penal Code for Pilots, referred to Select Committee,	122
141	Bengal Government's communication on same subject, referred to Select Committee,	158
142	Bengal Government's communication on same subject, reported,	201
143	See <i>Native Passenger Ships regulation Bill.</i>	
144	See <i>Native Passenger Vessels (Bay of Bengal) Bill.</i>	
MARRIAGES (See Bengal ——— and General Widows' Fund.)		
MARRIAGE OF HINDOO WIDOWS BILL.		
6	Petition of Calcutta Inhabitants to be printed,	3
188	Baraset, referred to Select Committee,	4.
114	Baraset and referred to Select Committee,	11
115	Petition of Mahatta Chief, Vishoo, and others referred to Select Committee,	23
116	Calcutta Inhabitants regarding insertion of a Registration Clause, referred to Select Committee,	31
117	Bengal Inhabitants regarding a General Marriage Act, referred to Select Committee,	32
118	Rajah of Kishnaghur and others in favor of the Bill, to be printed,	65
119	Petitions of Moorshedabad and Dhoolia Inhabitants in favor of the Bill, referred to Select Committee	73
120	Petition of Chittagong Inhabitants in favor of the Bill, referred to Select Committee,	116
121	Inhabitants Calcutta, Nuddea, &c. against the Bill, referred to Select Committee,	4.
122	Secundrabad Inhabitants in favor of the Bill, referred to Select Committee,	123
123	Bengal and Rungpore Inhabitants against the Bill, referred to Select Committee,	160
124	Madras Government's communication referred to Select Committee,	181
125	Petition of Midnapore Inhabitants in favor of the Bill, referred to Select Committee,	182
126	Tippur Inhabitants against the Bill, referred to Select Committee,	4.
127	Petitions of Poonah and Tipperah Inhabitants, against the Bill, referred to Select Committee,	200
128	Houghly Inhabitants in favor of the Bill, referred to Select Committee,	4.
129	Petition of Moorshedabad, Mymensing, and Bengal Inhabitants against the Bill, referred to Select Committee,	233
130	Petition of Baraset Inhabitants in favor of the Bill, referred to Select Committee,	4.
131	Poonah Inhabitants against the Bill, to be printed,	273

MARRIAGE OF HINDOO WIDOWS BILL.—Continued.		
00	Report of Select Committee presented,	ib.
87	Petition of Bengal Inhabitants against the Bill, presented,	278
	Report of Select Committee withdrawn,	283
8	Petitions of Bengal and Chittagong Inhabitants against the Bill, referred to Select Committee,	294
281	Bombay Government's communication forwarding petitions against the Bill, referred to Select Committee,	ib.
821	Petitions of Pubna, Dacca, Orissa, and Ratanagerry Inhabitants and others, against the Bill, to be printed,	319
108	Ratanagerry, Sattara, and Bangalore Inhabitants and others, in favor of the Bill, to be printed,	ib.
	Petition of Mymenting Inhabitants against the Bill, to be printed, ..	339
	" " Akwadagur Inhabitants in favor of the Bill, to be printed, ..	ib.
6	Report of Select Committee, presented,	ib.
60	Petition of Sattara Inhabitants against the Bill, to be printed, ..	381
11	Petitions of Akwadabad Inhabitants against the Bill, to be printed, ..	416
68	Bengal and Calcutta Inhabitants against the Bill, to be printed,	421
16	Petition of Baraset Inhabitants regarding the Bill, to be printed, ..	ib.
28	Committee of the whole Council,	434
28	Reported,	443
28	Read 3 ^d ,	453
28	Messengers,	458
28	Assent of the Governor General,	459
28	Petitions of Dacca and Cherra Inhabitants presented,	488
28	" " " " Surat Inhabitants presented,	492
MARRIAGES OF HINDOOS.		
281	Petition of Calcutta Inhabitants in defence of Hindoo Polygamy, to be printed,	3
37	Petitions against Hindoo Polygamy,	
	to be printed,	416, 429, 444, 459, 488, 491, 510, 522, 529, 539, 566, 579, 597, 603, 626, 630, 642, 676, 716
281	Petition of Obenash Chunder Gangooly and others, with Draft of a Bill for celebrating ———, to be printed,	419
MESSAGES.		
281	No. 65 Assent to Obscene Publications Bill,	14
60	" " 66 " " Cognizance of Offences Bill,	52
281	" " 67 " " Calcutta and Madras Abkaree Revenue Bill,	ib.
008	" " 68 " " Cattle Destruction Bill,	ib.
281	" " 69 " " Malabar Outrages Bill,	73
60	" " 70 " " Patents Bill,	115
281	" " " " Water-supply (Bombay) Bill,	154
281	" " 72 " " Inspector of Prisons (Madras and Bombay) Bill, ..	159
281	" " 73 " " Bills of Lading Bill,	199
281	" " 74 " " Amendment of 122nd Article of War. Bill,	200

MESSAGES.—Continued.

	75	Desertion of European Soldiers Bill,	..	ib.
	76	Ameena Bill (Bengal),	..	301
	77	Police (Presidency Towns and Straits) Bill,	..	398
	78	Conspiracy, " " " " " "	..	ib.
	79	Marriage of Hindoo Widows Bill,	..	459
	80	Port-dues and fees Bill,	..	521
	81	Execution of Criminal Process Bill,	..	528
	82	Calcutta Revenue Bill,	..	ib.
	83	Emigration Bill,	..	578
	84	Police Chowkeydars (Bengal) Bill,	..	627
	85	Kurratiya River Tolls Bill,	..	641
	86	Madras Ryotwar Balances Bill,	..	ib.
	87	Abkaree Revenue (Bengal) Bill,	..	676
	88	Municipal Assessment (General) Bill,	..	714
	89	" " " " (Madras)	..	716
	90	" " " " (Straits)	..	ib.
	91	Bengal Mariners' and General Widows' Fund Bill,	..	ib.
	92	Municipal Assessment (Calcutta) Bill,	..	730
	93	Registers of Deeds (Oaths of Office) Bill,	..	ib.

MESSAGES. APPOINTMENT OF — TO ENQUIRE AS TO THE PROGRESS OF THE PROVISIONS OF EACH BILL. (See under head of each Bill.)

MILITARY CANTONMENTS.

	Bombay Government's communication regarding the Belgaum Cantonment, to be printed with former papers,	..	566
	See Conspiracy Bill (—).		

MINORS. See Court of Wards Bill (Bengal).

Guardianship of Minors Bill (Bengal).

MUNICIPAL LAW.

	Bombay Government's communication, regarding widening of streets, referred to Select Committee,	..	509
	Ditto, regarding sanitary reforms, ditto,	..	595
	Ditto, support of dispensaries, ditto,	..	ib.
	Ditto, with extract from Honorable Court's despatch, ditto,	..	623
	Ditto, regarding introduction of Act XXVI of 1850 into Wyrag,	..	ib.
	referred to Select Committee,	..	ib.

MURKITS.

	Petitioner of Calcutta Sudder Court ——— against a rule of practice made by that Court, read and to be printed,	..	398
--	--	----	-----

MOONSIFFS AND TUNNELDARS (North Western Provinces) CRIMINAL JURISDICTION BILL.

	Read 1 ^o ,	..	495
	Read 2 ^o ,	..	523
	Referred to Select Committee,	..	527

MUNICIPAL. (Presidency Towns and Straits Settlements).

	Report of Select Committee on Calcutta Lighting Bill, referred to Municipal Committee with instruction regarding drainage,	..	93
--	--	----	----

MUNICIPAL, (Presidency Towns and Straits.)—Continued.

81	Bombay Government's communication on the subject of facilitating	
100	the transaction of business by the Bench of Justices and the Board	
800	of Conservancy, referred to Municipal Committee,	198
81	Bombay Government's communication, regarding a new scheme of	
801	Municipal Taxation for that Presidency, referred to Municipal Com-	
128	mittee,	199
802	Report of Committee submitting a General Municipal Assessment	
81	Bill, and Bills for Calcutta, Madras, and the Straits, presented, ..	400
870	Committee discharged	640
790	<i>See Conservancy Bill (Presidency Towns and Straits).</i>	
810	„ <i>Municipal Assessment Bill (Calcutta).</i>	
81	„ <i>Municipal Assessment Bill (General).</i>	
870	„ <i>Municipal Assessment Bill (Madras).</i>	
417	„ <i>Municipal Assessment Bill (Straits).</i>	
817	„ <i>Police Bill (Presidency Towns and Straits).</i>	
81	„ <i>Municipal Taxes Bill (Bombay).</i>	
81	MUNICIPAL ASSESSMENT BILL (Calcutta).	
81	Report of Municipal Committee, submitting ———, presented ..	400
087	Read 1 ^o ,	402
81	Read 2 ^o ,	419
800	Referred to Select Committee,	421
800	Bengal Government's communication referred to Select Committee, ..	510
800	Petition of Mahomedan Association	508
800	Messrs. Cook and Co. concerning Carriage and Horse-tax,	
800	referred to Select Committee,	566
800	„ „ Calcutta owners and occupiers of houses and lands re-	
800	ferred to Select Committee,	597
800	Report of Select Committee presented,	631
800	Communication from Calcutta Municipal Commissioners reported, ..	643
800	Committee of whole Council,	652
800	Adjourned,	671
800	Resumed,	679
800	Reported,	713
800	Petitions of British Indian Association and Calcutta Rate-payers pre-	
800	sented and read,	715
800	Recommitted,	722
800	Reported,	728
800	Read 3 ^o ,	ib.
800	Messenger,	730
800	to statement of the Governor General,	ib.
800	MUNICIPAL ASSESSMENT BILL (General).	
800	Report of Municipal Committee, submitting ———, presented, ..	400
800	Read 1 ^o ,	ib.
800	Read 2 ^o ,	414
800	Referred to Select Committee,	415
800	Bengal Government's communication, referred to Select Committee, ..	510
800	Straits Government's	521
800	Petition of Mahomedan Association	538

MUNICIPAL ASSESSMENT BILL (General)—Continued.

Madras Government's communication ..	577
Petition of Bombay Association ..	597
" " Calcutta owners and occupiers of houses and lands referred to Select Committee, ..	ib.
Straits Government's communication referred to Select Committee, ..	625
Report of Select Committee, presented ..	626
Communication from Calcutta Municipal Commissioners reported,	643
Committee of whole Council,	644
Reported,	673
Read 3 ^o ,	678
Messenger,	713
Assent of the Governor General, ..	714

MUNICIPAL ASSESSMENT BILL. (Madras).

Report of Municipal Committee, submitting -----, presented ..	400
Read 1 ^o ,	408
Read 2 ^o , ..	415
Referred to Select Committee, ..	ib.
Madras Government's communication referred to Select Committee, ..	577
Petition of Madras Ratepayers referred to Select Committee, ..	596
Report of Select Committee presented, ..	626
Committee of whole Council,	671
Reported,	673
Recommitted,	678
Reported,	679
Read 3 ^o ,	ib.
Messenger,	713
Assent of the Governor General,	715

MUNICIPAL ASSESSMENT BILL. (Straits).

Report of Municipal Committee, submitting -----, presented, ..	400
Read 1 ^o , ..	411
Read 2 ^o , ..	415
Referred to Select Committee, ..	ib.
Straits Government's communications referred to Select Committee, ..	521
Ditto Ditto Ditto, ..	625
Report of Select Committee presented, ..	626
Committee of whole Council,	672
Reported,	673
Read 3 ^o ,	679
Messenger, ...	713
Assent of the Governor General,	715

MUNICIPAL ASSESSMENT BILL. (Suburbs of Calcutta and Howrah).

First reading postponed,	644
--------------------------------	-----

MUNICIPAL TAXES BILL. (Bombay).

Bombay Government's communication referred to Select Committee, ..	140
Report of Select Committee presented, ..	161
Petition of Bombay Justices for the early passing of the -----, and of the Occupation Rate Draft Act, to be printed, ..	320

MUNICIPAL TAXES BILL. (Bombay).—Continued:

716 .. Petition of Bombay Justices against Draft .. to be printed, ... 530
 722 .. Petition of Bombay Justices in favor of the same, to be printed, 642

See *Municipal (Presidency Towns and Straits)*:

853
 859

NATIVE PASSENGER SHIPS REGULATION BILL.

810
 810 First reading postponed, 523
 870 Read 1^o, 529
 870 Read 2^o, 575
 817 Referred to Select Committee, 577
 817 Remarks by Straits Governor referred to Select Committee, .. 601
 817 Bombay Government's communication referred to Select Committee, 624
 Two further communications from Bombay Government referred to
 004 Select Committee, 714

NATIVE PASSENGER VESSELS (Bay of Bengal) BILL.

818 Read 1^o, 444
 61 Read 2^o, 489
 772 Referred to Select Committee, 491
 822 Report of Select Committee presented, 716

NAWAB OF THE CARNATIC BILL. (Repeal of Act I of 1844).

870 Read 1^o, 613
 870 Read 2^o, 627
 870 Referred to Select Committee, 629

NOTICES OF MOTION.

817
 817 Abkaree Revenue Bill (Bengal). Committee of whole Council, .. 538
 817 Affidavits, &c. Bill. Second Reading 413
 Amiens Bill (Bengal). Committee of whole Council, 182
 004 Third Reading, 199
 112 Article of War (122nd) Amendment Bill. Committee of whole Coun-
 014 cil, 158
 81 Third Reading, 181
 122 Articles of War (forfeiture of pay and service) Amendment Bill.
 850 Second reading, 23
 850 Bengal Mariners' and General Widows' Fund Bill. Committee of
 870 whole Council, 641
 870 Bills of Lading Bill. Committee of whole Council, 157
 070 Third reading, 181
 817 Bombay Census Bill. First reading, 528
 817 Second reading, 565
 Cattle Trespas Bill. Second reading, 199
 100 Conservancy (Military Cantonments) Bill. First reading, 338
 Conservancy (Presidency Towns and Straits) Bill. Committee of
 041 whole Council, 183, 277
 Re-committal, &c. 338
 201 Desertion of European Soldiers Bill. Committee of whole Council, ... 158
 Third reading, 181
 022 Emigration Bill. Second reading and suspension of Standing Orders . 566

NOTICE OF MOTION.—Continued.

Evidence (<i>Legislative Council</i>) Bill. First reading,	528
Second reading,	577
Hindoo Widow Marriage Bill. Committee of whole Council,	273, 429
Third reading,	443
Imprisonment of Criminals (<i>Straits</i>) Bill. Second reading,	586
Inspector of Prisons (<i>Bombay</i>) Bill. Committee of whole Council,	116
Third reading,	122
Inspector of Prisons (<i>Madras</i>) Bill. Second reading,	116
Joint-Stock Companies Bill. Second reading,	640
Land Customs (<i>Bombay</i>) Bill. First reading,	168
Second reading,	491, 528
Landholders liability Bill. Second reading,	468
Lands for public purposes Bill. Second reading,	565
Malabar Outrages Bill. First reading,	31
Second reading and suspension of Standing Orders,	64
Marquis of Dalhousie's Portrait. Message to the Governor General in Council,	640
Moonsiffs, &c., (<i>North Western Provinces</i>) Criminal Jurisdiction Bill. Second reading,	522
Municipal Assessment (<i>Calcutta</i>) Bill. Presentation of Select Committee's Report, and first reading,	397
Second reading,.. .. .	415
Committee of whole Council,	631
Third reading and recommitment,	713
Municipal Assessment (<i>General</i>) Bill. Presentation of Select Committee's Report, and first reading,	397
Second reading,.. .. .	413
Committee of whole Council,	640
Third reading,	675
Municipal Assessment (<i>Madras</i>) Bill. Presentation of Select Committee's Report, and first reading,.. .. .	397
Second reading,	413
Committee of whole Council,	640
Third reading,	675
Municipal Assessment (<i>Straits</i>) Bill. Presentation of Select Committee's Report, and first reading,	397
Second reading,.. .. .	413
Committee of whole Council,	640
Third reading,	675
Native Passenger Ships Bill. Second reading,	565
Native Passenger Vessels (<i>Bay of Bengal</i>) Bill. First reading,	443
Committee of whole Council,	733
Nawab of Carnatic Bill. Second reading,	625
Opium (<i>Bengal</i>) Bill. Second reading,	510
Patents Bill. Committee of whole Council,	31
Recommitment and third reading,	72
Penal Code. First reading,	675
Second reading,	730
Piratical Vessels (<i>Straits</i>) Bill. Second reading,	577

NOTICE OF MOTION—Continued.

Police Bill (<i>Presidency Towns and Straits</i> .) Presentation of Select Committee's Report,	183
Committee of whole Council,	233, 277
Recommittal,	338
Police Chowkeydars Bill. Committee of whole Council,	458
Third reading,	510
Port dues and fees Bill. Second reading and suspension of Standing Orders,	397
Reporters for the Public Press. Adoption of Standing Order,	279
Ryotwar Balances (<i>Madras</i>) Bill. Second reading,	625
Salt-duties Bill. First reading,	158
Standing Orders Committee. Instruction to prepare a Standing Order regarding Notice of Amendments in Committee of whole Council,	72
Suburbs of Calcutta and Howrah Bill. Second reading,	538
Tobacco (<i>Bombay</i>) Bill. First reading,	491
Second reading,	522
Under Tenures. Adoption of Resolutions,	319
Under Tenures Bill. Committee of whole Council,	293
University (<i>Calcutta</i>) Bill. First reading,	732
Water-supply (<i>Bombay</i>) Bill. Second reading and suspension of Standing Orders,	122

O.

OATHS OF OFFICE. *See Registers of Deeds.*

OBSCENE PUBLICATIONS BILL.

Assent of the Governor General.	14
---	----

OFFENDERS. ATTENDANCE OF PETTY ——— AND WITNESSES BILL.

Read 1 ^o ,	234
Read 2 ^o ,	280
Referred to Select Committee,	318

OPIMUM BILL. (*Bengal*).

Read 1 ^o ,	459
Read 2 ^o ,	611
Referred to Select Committee,	521
Bengal Government's communication referred to Select Committee,	630

ORDER. POINTS OF ———

Relative to Section IV of the Water-supply (<i>Bombay</i>) Bill.	153
Report of Select Committee on Hindoo Widlow Marriage Bill withdrawn, because not signed by a majority of the Committee,	293
As to reading Captain Crauford's Petition, regarding protection of Under Tenures,	295
Petition of Mykurn Dass, a prisoner in the House of Correction at Calcutta, praying for a remission of his sentence, rejected as not relating to the business of the Council,	529
Debate permitted after the reply of the Mover of the Evidence (<i>Legislative Council</i>) Bill	593

ORDER. POINTS OF ————	<i>Continued.</i>		
	Time for suspending Standing Orders to enable Select Committee to present Report before prescribed time,	029	
	Motion for the insertion of a new Section after the Preamble has been passed, may be made if Standing Orders have been suspended, ..	639	
ORDER. STANDING ————	<i>(Admission of Reporters for the Public Press.)</i>		
	Report of Standing Orders Committee with ———— presented, ..	279	
	Adopted,	318	
ORDERS. STANDING ————			
	Suspended,	67, 132, 413, 493, 575,	629
—————	STANDING ———— COMMITTEE.		
	Instructed to prepare a Standing Order regarding notice of amendments in Committee of whole Council,	92	
	Report of ———— with a Standing Order respecting admission of Reporters for the Public Press into the Meetings of the Council, presented,	279	
	Standing Order adopted,	318	
	Instructed to report as to time for presenting Reports on Bills by Select Committees,	522	
	P.		
PARTNERS.	<i>See Liability of ————.</i>		
PASSENGER SHIPS.	<i>See Native ———— regulation Bill.</i>		
PASSENGER VESSELS.	<i>See Native ———— (Bay of Bengal) Bill.</i>		
PATENTS.			
	Petition of Mr. Edward Myers of London presented,	278	
	Mr. Myers to be informed that his Petition should be presented to the Governor General in Council,	<i>ib.</i>	
PATENTS BILL.			
	Report of Select Committee presented,	24	
	Committee of whole Council,	45	
	Adjourned,	64	
	Resumed,	70	
	Reported,	71	
	Re-committed,	75	
	Reported,	92	
	Read 3 ^o ,	<i>ib.</i>	
	Messenger,	114	
	Assent of the Governor General,	115	
PEACOCK. HON. B. ————			
	Abkarea Revenue (<i>Bengal</i>) Bill,	558, 562,	563
	Affidavits, &c., Bill,	382	
	Ameens Bill (<i>Bengal</i>),	198	
	Article of War (101st) Amendment Bill,	447,	462
	Articles of War (<i>forfeiture of pay and service</i>) Amendment Bill, ..	27	

PEACOCK, HON. B.—Continued.

Bankers (<i>Calcutta</i>) Petition regarding forged endorsements, ..	624
Bengal Mariners &c. Fund,	66, 422
Cognizance of Officers Bill,	11, 12
Conservancy Act Amendment Bill,	449, 476
Conservancy Bill (<i>Presidency Towns and Straits</i>) ..	202, 203, 204,
	205, 206, 207, 208, 210, 211, 212,
	214, 217, 219, 221, 223, 224, 225,
	227, 287, 289, 291, 370, 375, 378
Desertion of European Soldiers Bill,	180
Emigration Bill,	641
Evidence (<i>Legislative Council</i>) Bill,	581, 592, 594
Execution of Criminal Process Bill	67, 488
Fires prevention (<i>Calcutta</i>) Bill,	429
Hindoo Widow Marriage Bill,	453
Indian Navy Mutiny Act Amendment Bill,	427
Joint-Stock Companies Bill,	603
Land Revenue (<i>Madras</i>) Bill,	195, 196, 197
Liability of Partners,	116
Lighting and Drainage of <i>Calcutta</i> , ..	102, 103, 105, 682, 668,
	667, 670, 680, 687, 695,
	709, 712, 725
Municipal Assessment (<i>Calcutta</i>) Bill, ..	652, 661, 662, 666, 697,
	670, 671, 680, 687, 695,
	709, 712, 725
Mr. Myer's Petition for a Patent,	278
Patents Bill,	45, 55, 56, 57, 59, 60, 61,
	63, 70, 71, 72, 79, 81, 89, 91
Piratical Vessels (<i>Straits</i>) Bill,	567
Points of Order,	593, 629
Police Bill (<i>Presidency Towns and Straits</i>)	235, 236, 237, 238, 240,
	241, 242, 243, 244, 245,
	246, 247, 248, 250, 252,
	255, 257, 259, 260, 263,
	264, 266, 267, 269, 270,
	271, 282, 283, 284, 285,
	362, 363, 366, 367, 392,
	394, 395, 396
Police Chowkeydars (<i>Bengal</i>) Bill, ..	500, 501, 502, 503, 504, 505, 506
Registers of Deeds (<i>Oaths of Office</i>) Bill,	497
Registry of Landed Estates,	30
Reporters for the Public Press,	279
Ryotwar Balances (<i>Madras</i>) Bill,	636, 637, 639
Under Tenures,	307, 311, 313, 314, 315, 316,
	327, 332, 337, 344, 357, 358
Water-supply (<i>Bombay</i>) Bill,	137, 149
PENAL CODE.	
Sir A. Buller appointed a member of the Committee in the place of	
Mr. LeGeyt,	22

PENAL CODE.—Continued.

Communication from Foreign Department regarding punishment of immigrant laborers in Pegu breaking their engagements, referred to the Committee,	182
Communication from Home Department with Draft Act from Straits Government regarding escape of transported felons, referred to the Committee,	626
Report of Select Committee presented,	644
Read 1 ^o ,	717

PENAL CODE FOR PILOTS (*Bengal.*)

Bengal Government's communication referred to Marine Committee,..	122
Ditto Ditto Ditto,	158
Ditto Ditto reported,.. .. .	201

PETITIONS.

Against Hindoo Polygamy... 416, 429, 444, 459, 488, 491, 510, 529, 539, 566, 579, 597, 603, 522, 626, 630, 642, 676,	716
Against Hindoo Widow Marriage Bill, . 116, 159, 182, 200, 233, 273, 278, 294, 319, 339, 381, 416, 421, 488,	492
Concerning Ditto, 31, 32,	421
In favor of Ditto, .. 3, 23, 65, 73, 116, 123, 182, 200, 233, 319, 339,	488
In defence of Hindoo Polygamy,	3
Of Agra Baptists regarding Registration of Births,.. .. .	642
.. Ahmednuggur Inhabitants regarding Post Office Act and other laws and regulations,	597
.. Arab Merchants, &c. regarding desertion of their seamen, ..	2
.. Bengal Mariners' and General Widows' Fund for an Act of Dissolution,	65
.. Bengal Zemindars for republication of Chowkeydars Bill, ..	492
.. .. against passing of same Bill,	602
.. Bombay Association regarding Conservancy Bill,	2
.. .. Police Bill,	382
.. .. General Municipal Assessment Bill, ..	597
.. Bombay Justices for early passing of Bombay Municipal Taxes and Occupation-rate Draft Acts, ..	320
.. .. against Bombay Municipal Draft Bill, ..	630
.. .. in favor of the same,	642
.. British Indian Association regarding Chowkeydars Bill, ..	1
.. .. against Execution of Criminal Process Bill,	430
.. .. for remedy for wrongful acts of Public Officers,	579
.. .. against passing of Chowkeydars Bill, ..	598
.. .. against Cattle Trespass Bill, ..	602
.. .. for republication of Calcutta Municipal Assessment Bill,	715

PETITIONS.—*Continued.*

Of Calcutta Bankers regarding forged endorsements,	578
„ „ Inhabitants regarding Conservancy Bill,.. .. .	234
„ „ „ for closing Hotels, &c. on Sundays,	414
„ „ Licensed Spirit Vendors,	155
„ „ Merchants for a law limiting the liability of partners,	116
„ „ Rate-payers concerning General and Calcutta Municipal Assessment Bills,.. .. .	597
„ „ „ for republication of Calcutta Bill,.. .. .	716
„ „ Sudder Court Mookhtears against a rule of practice made by that Court,	398
„ Messrs. Cook and Co. concerning Carriage and Horse Tax,	566
„ Captain Craufurd regarding protection of Under-Tenures,	295
„ Delhi Native Merchants against fraudulent concealment of property,	630
„ Gyadeen Pattuck for modification of Schedule A Regulation X of 1829, regarding Stamps,	339
„ Indigo Planters' Association for amendment of Act XXXVII of 1855 regarding Sonthal Districts,	294
„ „ „ „ regarding Sale of Lands Bill,	399
„ „ „ „ regarding Cattle Trespass Bill,	416
„ Madras Inhabitants regarding Registration of Births,	597
„ „ Native Association regarding Police Bill,.. .. .	1
„ „ „ „ regarding Madras Land Revenue Bill,	3
„ „ Rate-payers regarding Conservancy Bill,	2
„ „ „ regarding number of Municipal Commis- sioners to be appointed at Madras,	596
„ Mahomedan Association regarding Conservancy Bill,	160
„ „ „ „ Police Bill,	ib.
„ „ „ „ General and Calcutta Municipal Assessment Bills,	538
„ Mr. Edward Myers of London for a Patent,	278
„ Mykurn Doss, a prisoner in the House of Correction at Calcutta, for remission of his sentence,	529
„ North Western Dâk Company for protection of carriers by land,	716
„ Obenash Chunder Gangooly and others with Draft Bill for celebrat- ing marriages among Hindoos,	419
„ Rajah Sutt Shurn Ghosal concerning Sale of Lands Bill,.. .. .	579, 625
„ Singapore Inhabitants complaining of the enactment of certain laws (<i>to be printed</i>),	643
„ Trannauth Chatterjee for authorizing the Supreme Court to decide, without Attorney or Barrister, complaints against its own Officers and Attorneys, and against taxation of costs,	643

PETTY OFFENDERS. *See Offenders.*

PIRATICAL VESSELS (*Straits*) BILL.

First reading postponed,	539
Read 1 ^o ,	567
Read 2 ^o	581
Referred to Select Committee,	596

POINTS OF ORDER. *See Order.*

POLICE AND CONSERVANT. *See Suburbs of Calcutta and Howrah (— —) Bill.*

POLICE AND CONSERVANCY COMMITTEE. *See Municipal.*

—————PROJECTS. *See Municipal.*

POLYGAMY (*Hindoo.*) *See Marriages of Hindoos.*

—————(*Koolin.*) " " "

POLICE BILL, (*Presidency Towns and Straits Settlement*).

Petition of Madras Native Association referred to Select Committee,	1
Madras Government's communication " " "	21
Petition of Mahomedan Association " " "	160
Report of Select Committee presented, " " "	201
Bombay Government's communication to be printed, " " "	233
Committee of whole Council, " " "	235
Adjourned, " " "	273
Resumed, " " "	281
Reported, " " "	293
Straits Government's communication, regarding appointment of Peace Officers, reported, " " "	321
Motion for recommittal withdrawn, " " "	323
Recommitted, " " "	360
Reported, " " "	381
Madras Government's communication to be printed, " " "	<i>ib.</i>
Petition of Bombay Association to be printed, " " "	382
Re-committed, " " "	392
Reported, " " "	396
Read 3 ^o , " " "	<i>ib.</i>
Messenger, " " "	<i>ib.</i>
Assent of the Governor General, " " "	398

POLICE CHOWKEYDARS. *See Chowkeydars (Police) Bill (Bengal.)*

PORT DUES AND FEES.

Communication from Straits' Government reported " "	116
Temporary Bill read 1 ^o , " " "	382
Correspondence respecting the collection and charges of the Port of Calcutta, to be printed, " " "	400
Bill read 2 ^o and referred to Select Committee, " " "	413
Report of Select Committee presented, " " "	493
Standing Orders suspended, " " "	<i>ib.</i>
Committee of whole Council, " " "	498
Reported, " " "	509
Read 3 ^o , " " "	<i>ib.</i>
Messenger, " " "	<i>ib.</i>
Assent of the Governor General, " " "	521
Communication from Home Department respecting levy of a registration fee on Cargo boats in the Straits, reported, " "	567
Ditto respecting collections of charges of the Ports of Rangoon and Bassein, to be printed with former papers, " "	579
Communication from Straits Government, enclosing letter from Chamber of Commerce at Singapore, regarding levy of Harbour-dues at that Port, to be printed, " " "	676

POSTPONED MOTIONS, ORDERS, &c.

Second reading of Bombay Land Customs Bill, (No. 1)	..	11
First reading of " " " " (No. 2)	..	161
" " " " Salt Duties Bill,	<i>ib.</i>
Committee of whole on Land Revenue (<i>Madras</i>) Bill,	..	192
Third reading of Ameeris (<i>Bengal</i>) Bill,	201
Consideration of Clauses and Sections of Conservancy Bill, 206, 208, 224;		
	228, 230,	232
Adjourned Committee of whole on same Bill,	235
Consideration of Sections of Police Bill, .. 251, 254, 267, 268,		269
Presentation of Report of Select Committee on Hindoo Widow Mar-		
riage Bill,	293
Consideration of parts of Under-Tenures Bill, ..	316,	317
Re-committal of Police and Conservancy Bills,	323
Third reading of Sale of Under-Tenures Bill,	343
Committee of whole on Police Chowkeydars (<i>Bengal</i>) Bill,	490
First reading of Native Passenger Ships Regulation Bill,	523
" " " Straits Piratical Vessels Bill,	539
Consideration of a Section in Abkaree Revenue (<i>Bengal</i>) Bill,	558
First reading of Joint-Stock Companies Bill,	599
Third reading of Abkaree Revenue (<i>Bengal</i>) Bill,	601
First reading of Municipal Assessment (<i>Suburbs of Calcutta and</i>		
<i>Howrah</i>) Bill,	644
Consideration of Sections of Municipal Assessment (<i>Calcutta</i>)		
Bill, ..	670,	671

PRE-EMPTION LAW.

Report of Select Committee on Mr. Lantour's Petition, presented, ..	74
---	----

PRISONS. INSPECTOR OF

Report of Select Committee on Bombay Bill presented, ..	74
Madras Bill read 1 ^o , ..	<i>ib.</i>
" " read 2 ^o , ..	118
Committee of whole Council on Bombay Bill, ..	<i>ib.</i>
Madras and Bombay Bills amalgamated, ..	119
Reported, ..	120
Re-committed, ..	139
Reported, ..	140
Read 3 ^o , ..	<i>ib.</i>
Messenger, ..	<i>ib.</i>
Assent of the Governor General, ..	159

PROCEDURE. CIVIL AND CRIMINAL

Papers and Resolution from Home Department, re-printed, ..	731
--	-----

PROPERTY. FRAUDULENT CONCEALMENT OF

Petition of Native Merchants of Delhi to be printed, ..	630
---	-----

PROTECTION OF UNDER-TENURES. See Sale of Under-Tenures Bill (*Bengal*.)

PUBLICATION OF BILLS.

Malabar Outrages Bill dispensed with, ..	67
Water-supply (<i>Bombay</i>) Bill dispensed with, ..	132

PUBLICATION OF BILLS—*Continued.*

Conservancy (<i>Military Cantonments</i>) Bill postponed, ..	392
Police Chowkeydars (<i>Bengal</i>) Bill, as amended in Committee of whole Council, directed, ..	509
Emigration Bill dispensed with, ..	575

PUBLIC OFFICERS.

Petition of British Indian Association for remedy for wrongful acts of ———, to be printed, ..	579
---	-----

RAPE. TRIALS FOR ——— BILL. (*Bengal and Madras.*)

Read 1 ^o , ..	123
Read 2 ^o , ..	157
Referred to Select Committee, ..	159
Bengal Government's communication referred to Select Committee, ..	510

RE-COMMITTALS. (*Motions for ———, and Reports.*)

Abkaree Revenue (<i>Bengal</i>) Bill, (<i>under Standing Order No. 87</i>) ..	618
Report, ..	623
Ameens (<i>Bengal</i>) Bill, (<i>under Standing Order No. 87</i>) ..	274
Report, ..	276
Cognizance of offences Bill, (<i>under Standing Order No. 87</i>) ..	20
Report, ..	<i>ib.</i>
Conservancy (<i>Presidency Towns and Straits</i>) Bill, ..	369
Report, ..	381
Inspector of Prisons Bill, (<i>under Standing Order No. 87</i>) ..	139
Report, ..	140
Municipal Assessment (<i>Madras</i>) Bill, (<i>under Standing Order No. 87</i>)	678
Report, ..	679
Patents Bill, (<i>under Standing Order No. 87</i>) ..	75
Report, ..	92
Police Bill (<i>Presidency Towns and Straits</i>) ..	360
Reported, ..	381
Re-committed (<i>under Standing Order No. 87</i>) ..	392
Reported, ..	396
Police Chowkeydars (<i>Bengal</i>) Bill, (<i>under Standing Order No. 87</i>).	599
Report, ..	601
Under-Tenures (<i>Bengal</i>) Bill, (<i>under Standing Order No. 87</i>) ..	343
Report, ..	344

REGISTERS OF DEEDS (*Oaths of Office*) Bill.

Read 1 ^o , ..	489
Read 2 ^o , ..	497
Referred to Select Committee, ..	509
Report of Select Committee presented, ..	631
Committee of whole Council, ..	712
Reported, ..	713
Read 3 ^o , ..	729
Messenger, ..	730
Assent of the Governor General, ..	<i>ib.</i>

REGISTRATION OF BIRTHS

Petition of Madras Inhabitants to be printed, ..	597
“ “ Agra Baptists to be printed, ..	642

REGISTRY OF LANDED ESTATES.

Mr. Peacock's Minute to be communicated to Bengal Government. .. 28

REPORTERS FOR THE PUBLIC PRESS. ADMISSION OF ———.

Report of Standing Orders Committee with Standing Order presented, 279
 Standing Order adopted, 318

REPORTS BY THE CLERK.

Papers and Draft Conservancy Rules for Military Cantonments, .. 3
 Bengal Government's letter communicating Chota Nagpore Commissioner's opinion on Small Cause Courts Bill, .. *ib.*
 Straits Government's communication with Schedules of Port-Dues and Fees, 116
 Communication from Foreign Department regarding punishment of immigrant laborers in Pegu breaking their engagements, 182
 .. from Colonial Secretary, Cape of Good Hope, respecting emigration to Natal, 200
 Bengal Government's communication regarding revision of Penal Code for Bengal Pilots, 201
 Agra Government's communication regarding amended Ameen's Bill, 233
 Papers from Home Department regarding return of Native menial servants from Great Britain to India, .. 320
 Straits Government's communication regarding appointment of Peace Officers, 321
 Correspondence respecting collection and charges of the Port of Calcutta, 400
 .. between the Military Department and the Resident at Hyderabad on the subject of amending the 101st Article of War for the Native Army relative to trials by European Courts Martial, 430
 Communication of Judge Advocate General at Bombay regarding repeal of 144th Article of War for the Native Army, .. 444
 .. from Military Department regarding attachment of house property in the Belgaum Cantonment, .. 566
 .. from Home Department regarding a proposed Rule to be introduced into the Port-dues Bill for levying a registration-fee on Cargo Boats, &c. in the Straits, .. 567
 .. from Home Department regarding collection and charges of the Ports of Rangoon and Bassein, .. 579
 .. from Straits Government regarding Straits Ferries, .. 580
 .. from Home Department with two Draft Acts for the more extensive employment of Uncovenanted Agency under the Madras Presidency, 599
 .. from Home Department with Draft Act from Straits Government regarding escape of transported felons, .. 626
 .. from Calcutta Municipal Commissioners regarding General and Calcutta Municipal Assessment Bills, .. 643
 .. from Straits Government regarding levy of Harbour-dues at Singapore, 643

REPORTS BY THE CLERK.—*Continued.*

Two communications from Straits Government regarding Act XIII of 1856,	ib.
Communication from Military Department, regarding administration of estates of deceased European Non-Commissioned Officers and Soldiers,	716
Papers and Resolution from Home Department regarding Civil and Criminal Procedure,	731
Communication from Home Department regarding Singapore Harbour Light,	732

REVENUE. *See Abkaree ———— Bill (Bengal.)*

“ “ ———— “ (Calcutta and Madras.)	
“ Calcutta ———— Bill.	
“ Land ———— Bill (Madras.)	
“ Ryotwar Balances Bill (Madras.)	

ROBBERS. LIABILITY FOR ————, *See Landholders Liability Bill.*

RYOTWAR BALANCES BILL (Madras.)

Read 1 ^o ,	614
Read 2 ^o ,	627
Proposed motion to suspend Standing Orders,	628
Referred to Select Committee,	629
Standing Orders suspended,	ib.
Reported to Select Committee presented,	631
Committee of whole Council,	635
Reported,	639
Read 3 ^o ,	ib.
Messenger,	ib.
Assent of the Governor General,	641

S.

SALE OF LANDS FOR ARREARS OF REVENUE BILL (Bengal.)

Read 2 ^o ,	14
Referred to Select Committee,	22
Captain Craufurd's Petition regarding protection of Under-Tenures, referred to Select Committee,	324
Petition of Indigo Planters' Association referred to Select Committee,	399
Petitions of Shutt Shurn Ghosal referred to Select Committee, .. 579,	625

SALE OF UNDER-TENURES BILL (Bengal.)

Bengal Government's communication referred to Select Committee,	158
Report of Select Committee presented,	273
Captain Craufurd's Petition regarding protection of Under-Tenures, presented and read,	295
Committee of whole Council,	302
Adjourned,	318
Captain Craufurd's Petition to be printed,	319
Committee of whole Council resumed,	321
Reported,	322

SALT OF UNDER-TENURE BILL (Bengal.)—Continued.	
Captain Craufurd's Petition referred to Select Committee on Sale of Lands Bill,	324
Re-committed,	343
Reported,	344
Third reading moved and withdrawn,	<i>ib.</i>
SALT DUTIES BILL (Bombay.)	
First reading postponed,	161
SINGAPORE HARBOUR LIGHT.	
Communication from Home Department to be printed,	732
SMALL CAUSE COURTS BILL (Mafussil.)	
Bengal Government's letter communicating Chota Nagpore Commis- sioner's opinion, to be printed,	3
SOLDIERS.	
Communication from Military Department regarding administration of estates of deceased European Non-Commissioned Officers and ———, to be printed,	746
SOLDIERS. DESERTION OF EUROPEAN ——— BILL.	
Commander-in-Chief added to Select Committee,	23
Report of Select Committee presented,	155
Committee of whole Council,	166
Reported,	181
Read 3 ^o ,	184
Messenger	198
Assent of the Governor General,	200
SOLIMN DECLARATIONS. See Declarations.	
SOUTHAL DISTRICTS.	
Petition of Indigo Planter's Association for amendment of Act XXXVII of 1855 to be printed,	294
Bill read 1 ^o ,	676
STAMPS.	
Petition of Gyadeen Pattuck for modification of Schedule A Regula- tion X of 1829 to be printed,	539
STANDING ORDERS. See Orders.	
SUBURBS OF CALCUTTA AND HOWRAH. See Municipal Assessment (————) Bill.	
SUBURBS OF CALCUTTA AND HOWRAH (Police and Conservancy) BILL.	
Read 1 ^o	536
Read 2 ^o	541
Referred to Select Committee,	565
Bengal Government's communication referred to Select Committee, ..	624
SUNDAYS. CLOSING OF HOTELS, &c. ON ———. See Hotels, Taverns, and Liquor Shops.	
SUPREME COURT.	
Petition of Transsuth Chatterjee for authorizing the Supreme Court to decide, without Attorney or Barrister, complaints against its own Officers and Attorneys, and against taxation of costs, presented	643

T

TAKING OF EVIDENCE BY THE LEGISLATIVE COUNCIL. *See Evidence.*

TAVERNS. *See Hotels, ———, and Liquor Shops.*

TOBACCO DUTIES BILL (*Bombay*).

Read 1 ^o ,	493
Read 2 ^o ,	526
Referred to Select Committee,	527

TOLL. *See Singapore Harbour Light.*

TOLLS (*Kurratiya River*) Bill.

Read 1 ^o ,	341
Read 2 ^o , and referred to Select Committee,	413
Report of Select Committee presented,	603
Committee of whole Council,	627
Reported,	628
Read 3 ^o ,	635
Messenger,	639
Assent of the Governor General,	641

TRANSPORTATION OF CONVICTS (*Straits*).

Bombay Government's communication referred to Select Committee,	490
Further communication from Bombay Government referred to Select Committee,	595

TRANSPORTED FELONS. ESCAPE OF ———.

Communication from Home Department with Draft Act from Straits' Government referred to Penal Code Committee,	626
--	---------	-----

TWISELDAMS. *See Mooniffs and ——— (North Western Provinces) Criminal Jurisdiction Bill.*

U

UNCOVENANTED AGENCY (*Madras*).

Communication from Home Department with two Draft Acts, to be printed,	509
Bill read 1 ^o ,	631
Read 2 ^o ,	678
Referred to Select Committee,	714

UNDER-TENURES. *See Protection of ———.*

„ *Sale of ———.*

V

VICE PRESIDENT.

To communicate Resolution of the Council to the Marquis of Dalhousie,	122
Communicates reply,	16.
On Captain Craufurd's petition regarding protection of Under-Tenures,	298	
Question of order as to second reading of Conservancy (<i>Military Cantonnments</i>) Bill,	391

VICE PRESIDENT.—Continued.

Informs the Council of the receipt by the Clerk of copies of the Scheme of Criminal Procedure by Her Majesty's Commissioners, .	626
Question of order as to a Member speaking more than once in a Debate,	593
Question of order as to proposing the insertion of a Section after the Preamble had been passed,	639
Moves Message to the Governor General in Council for a Portrait of the Marquis of Dalhousie,	673
Appoints Messenger,	713

W. -

WATER-SUPPLY BILL. (Bombay and Colaba).

Read 1 ^o ,	119
Read 2 ^o ,	124
Standing Orders suspended,	132
Referred to Select Committee,	136
Report of Select Committee presented and read,	141
Committee of whole Council,	<i>ib.</i>
Reported,	154
Read 3 ^o ,	<i>ib.</i>
Messenger,	<i>ib.</i>
Assent of the Governor General,	<i>ib.</i>

WITNESSES. See Petty Offenders and ———— BILL.